

Appellate Tribunal for Electricity, New Delhi

Dated: 12.11.2021

NOTIFICATION

Due to prevailing Pandemic conditions (COVID-19) and in continuation of APTEL earlier Circular/Notification dated 16th March, 2020 and 01st July, 2021, it is notified that the matters (other than those already listed in VC) listed before the Hon'ble Benches of the Tribunal shall be adjourned till 18.11.2021 by the court masters in the following manner:

Regular Matters:

S.No.	Date already fixed	DAY	Next date of Hearing	Day
1.	15.11.2021	Monday	11.07.2022	Monday
2.	16.11.2021	Tuesday	12.07.2022	Tuesday
3.	17.11.2021	Wednesday	13.07.2022	Wednesday
4.	18.11.2021	Thursday	14.07.2022	Thursday

Part-Heard Matters:

S.No.	Date already fixed	Day	Next date of Hearing	Day
1.	15.11.2021	Monday	04.07.2022	Monday
2.	16.11.2021	Tuesday	05.07.2022	Tuesday
3.	17.11.2021	Wednesday	06.07.2022	Wednesday
4.	18.11.2021	Thursday	07.07.2022	Thursday

APTEL will resume physical court hearing from 22.11.2021 onwards, subject to Standard Operating Procedure's (SOP) approval in the meeting to be held on 15.11.2021 at 3 pm through Video Conferencing.

This notification issues with the approval of the competent authority of APTEL.

Shoukany
12-11-21
(Registrar)

Copy To:

1. PPS to Hon'ble Chairperson (Officiating), APTEL, New Delhi
2. PPS to Hon'ble Members, APTEL, New Delhi
3. Energy Bar Association, APTEL, New Delhi
4. Notice Board/ Website